

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

28.4.2011

OA 206/2008 with MA 181/2010

Mr.P.N.Jatti, counsel for applicant.

Mr.Mukesh Agarwal, counsel for respondents.

Learned counsel for the applicant submits that due to the subsequent change of circumstances, the present OA has become infructuous.

Accordingly, the same stands dismissed as having become infructuous.

In view of the order passed in the OA, no order is required to be passed in the MA and the same shall also stand disposed of accordingly.

Anil Kumar

(Anil Kumar)
Member (A)

K.S.Rathore

(Justice K.S.Rathore)
Member (J)

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*copy given vide
no 57558 576
2/5/11*